


STATEMENT OF IMMOVABLE PROPERTY RETURN FOR THE YEAR 2018 AS ON 31/12/2018

1. NAME OF OFFICER (IN FULL): SURENDER SINGH RAGHAV 3. PRESENT POST HELD: CHIEF TECHNICAL OFFICER
 2. SERVICES TO WHICH THE OFFICER BELONGS: FSSAI (M/o Health and FW) SERVICES 4. PRESENT PAY: BASIC RS. 78500.00 PM
 (Total Rs.112253.00 PM)

| Name of district, division, taluk and village in which the property is situated (full address and postal address) | Name and details of property housing, land and other buildings | Cost of construction/acquirement (and year when purchased) including of land in case of house and year when purchased. | Present value * | If not in own name, state in whose name held & his/her relationship to the govt. Servant | How acquired (whether by purchase, lease **, mortgage, inheritance, gift or otherwise with date of acquisition & name with details of person(s) from whom acquired | Total annual income from property | Remarks |
|---|--|--|-------------------------|--|--|-----------------------------------|---------|
| 1. | 2. | 3. | 4. | 5. | 6. | 7. | 8. |
| VILL: GURAWALI, DISTT. BULANDESHAHAR, UP | AGRICULTURAL LAND, APPROX. 5 BIGHA | INHERITED | RS. 750000.00 (APPOX.) | LATE TH. DEEP SINGH, GRAND FATHER | INHERITED | APPOX. RS.20000.00 | - |
| G 71, SHASTRI NAGAR, GHAZIABAD, UP | GDA FLAT, APPROX. 98 SQ. MTR. | PURCHASED BY FATHER LATE SH.M.S.RAGHAV FROM GHAZIABAD DEVELOPMENT AUTHORITY IN 1977. | RS. 8500000.00 (APPOX.) | HELD BY SELF | 50% INHERITED (PURCHASED BY FATHER LATE SH. M.S.RAGHAV FROM GHAZIABAD DEVELOPMENT AUTHORITY IN 1977) AND REST 50% PURCHASED FROM ELDER BROTHER SH.J.S.RAGHAV IN FEB.2015 | NA | - |

SIGNATURE: 
 Name: SURENDER SINGH RAGHAV
 CHIEF TECHNICAL OFFICER
 Date: January 22, 2019

Note

- 1) * In case where it is not possible to assess the value accurately, the approximate value in relation to present condition may be indicated.
- 2) ** Include short term also.
- 3) The declaration form is required to be filled and submitted by every member of class i and class ii (group a and group b) services under rule 15 (3) of the central civil services (conduct) rules 1955, (now rule 18(1) of the CCS (conduct rules, 1964) on the first appointment to the service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own name or in the name of any members of his family or in the name of any other person dependent on Government servant.
- 4) The wording 'no change' or 'as in previous year' may be avoided and all details filled up.
- 5) AIS officers are requested to fill the form in duplicated
- 6) All columns should be filled duly typed neatly.